

श्री राम सेवक यादव (वाराणसी) : इस सिलसिले में मैं एक जानकारी चाहता हूँ। यह जानकारी श्री मौर्य के बारे में है। उस दिन गृह मंत्री ने कहा था कि जो आप ने सूचना दी थी उससे अधिक वे कोई सूचना नहीं दे सकते। कल मुझे श्री मौर्य का पत्र मिला और उस सदन में भी शायद श्री हजरतबीस

अध्यक्ष महोदय : उम सदन की किमी कार्रवाई का आप यहां हवाला नहीं दे सकते।

श्री राम सेवक यादव : यह कहा गया कि श्री मौर्य के खिलाफ वारंट था और पुलिस वारंट लेकर उनको गिरफ्तार करने गयी थी। लेकिन मुझे पता चला है कि पुलिस वारंट लेकर नहीं गयी थी और उनका बिना वारंट के ही गिरफ्तार किया गया। क्या इस मामले पर गृह मंत्री प्रकाश डालेंगे ?

Mr. Speaker: Papers to be laid on the Table.

12.31 hrs.

PAPERS LAID ON THE TABLE

INFORMATION RE: CRASH OF IAF DAKOTA

The Minister of Defence (Shri Y. B. Chavan): I beg to lay on the Table a statement regarding release to the press of the information about the crash of an I.A.F. Dakota near Banihal Pass on the 22nd November, 1963. [Placed in Library. See No. LT-2154/63].

PAPERS UNDER COMPANIES ACT

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): On behalf of Shri Humayun Kabir, I beg to lay on the Table:

(1) a copy each of the following Reports under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Annual Report of the Indian Refineries Limited,

New Delhi, for the year 1962-63, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-2155/63].

(ii) Annual Report of the Hindustan Organic Chemicals Limited, Bombay, for the year 1962-63, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-2156/63].

(iii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1962-63, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-2157/63].

(2) a copy each of the Reviews by the Government on the working of the above Companies.

REGISTRATION OF NEWSPAPERS (CENTRAL) FOURTH AMENDMENT RULES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table a copy of the Registration of Newspapers (Central) Fourth Amendment Rules, 1963, published in Notification No. G.S.R. 1809 dated the 23rd November 1963, under sub-section (2) of section 20A of the Press and Registration of Books 1867. Press and Registration of Books Act, 1867. [Placed in Library. See No. LT-2158/63].

PAPERS UNDER INSTITUTES OF TECHNOLOGY ACT

The Deputy Minister in the Ministry of Education (Dr. M. M. Das): On behalf of Shri M. C. Chagla, I beg to